BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No.101 of 2024 (EZ)
(Earlier O. A. No. 502/2024/PB)

In Re: News item titled" Giridih Sakri nadi se har roj hota hai Balu ka avaidh uthao, chapemari ke douran do tractor japt" appearing in News Wing dated 29.02.2024.

.....Applicant(s)

Versus

Jharkhand State Pollution Control Board & Ors. ..... Respondent(s)

INDEX

S.N.	Particulars	Page No.
1.	**Counter Affidavit on Behalf of Jharkhand State Pollution Control Board.**	02-09
2.	**Annexure - A:** True copy of the Board's letter no. B-1205 dated 16/05/2024	10-15
3.	**Annexure - B:** True copy of the DMO, Giridih letter no. 900 dated 09/10/2024	16-20

Filed by: -

Surendra Kumar
Advocate
Jharkhand State Pollution Control Board

Authorised under Notaries Act 1952 & Notaries Rules 1956 by Govt. of Jharkhand, Ranchi (India)

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No.101 of 2024 (EZ)
(Earlier O. A. No. 502/2024/PB)

In Re: News Item titled "Giridih Sakri nadi se har roj hota hai Balu ka avaidh uthao, chapemari ke douran do tractor japt" appearing in Prabhat Khabar dated 24.12.2023

..... **Applicant(s)**

Versus

Jharkhand State Pollution Control Board & Ors.

..... **Respondent(s)**

18/10/2024 18 OCT 2024 377

Affidavit on behalf of Jharkhand State Pollution Control Board in compliance of the order dated 07/05/2024 and 27/08/2024.

I, Kumar Manibhushan son of Lavlesh Kumar Shahi presently posted as the Environmental Engineer, Jharkhand State Pollution Control Board (JSPCB), having its office at T. A. Division Building, Dhurwa

MITHILESH NARAYAN SHAHI NOTARY RANCHI Reg. No.- A/AB 22/89 Ranchi (Jharkhand) 18 OCT 2024

Ranchi and am duly authorized to swear this affidavit and do here by solemnly state and affirm as follows: -

1. That, at present, I am working and posted as Environmental Engineer, Jharkhand State Pollution Control Board (JSPCB), having its office at T. A. Division Building, Dhurwa Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.

2. That, I have gone through the order dated 07/05/2024 and 27/08/2024 passed by the Hon'ble National Green Tribunal and have understood the contents therein.

3. That, I have been authorized to swear this affidavit by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.

4. That, the instant Original Application registered as O. A. No. 502/2024 was taken up *Suo moto* by the Principal Bench of Hon'ble NGT on the basis of news item titled "**Giridih Sakri nadi se har roj hota hai Balu ka avaidh uthao, chapemari ke douran do tractor japt**" published in the News Wing dated 29.02.2024 related to illegal sand mining in Giridih

NOTARY RANCHI Reg. No. AAB 22/39

18 OCT 2024

district of Jharkhand. It has been alleged that everyday hundreds of tractors load illegally extracted sand in an area near the Gawan Police Station and sale it in the other parts, as a result of which the ecology of the River is adversely affected. As per the news item, the local administration has taken action against illegal sand extraction at village Prakhand and has committed raid in the vicinity of the Gawan Sakri river in which the tractors engaged in illegal loading of sand had tried to escape but they were caught.

5. That, it is humbly stated and submitted that in view of substantial issue relating to compliance of environmental norms raised in the said news item, the Principal Bench of Hon'ble Tribunal, New Delhi vide Order dated 07.05.2024, was pleased to dispose of the matter directing the Member Secretary, JSPCB to take appropriate action in terms of the observations made and file action taken report before the Registrar of the Eastern Zone Bench of the Tribunal.

6. That, it is humbly stated and submitted that in pursuance of the said order of Hon'ble NGT,

NOTARY RANCHI 18 OCT 2024

Principal Bench, New Delhi passed in O. A. No.502 of 2024, the Jharkhand State Pollution Control Board, vide letter/ref. no. B-1205 dated 16/05/2024, directed the Deputy Commissioner-cum-Chairman, District Task Force (Mining), Giridih and the District Mining Officer-cum- Member Secretary, District Task Force (Mining), Giridih to submit Action Taken Report (ATR) against the alleged illegal sand mining as revealed in the News Item dated 29/02/2024 published in the News Wing.

. Photocopy of letter / Ref. No. B-1205 dated 16/05/2024 of JSPCB is annexed and marked as **Annexure – A.**

7. That it is humbly stated and submitted that the District Mining Officer, Giridih in response to the said letter, submitted the action taken report vide letter no. 900 dated 09/10.2024. The Report inter alia provides a brief account of the actions taken from time to time against illegal mining and transportation of sand from Sakri River within Gawan Circle of Giridih district and the details of F.I.R lodged/Fine realized in terms of Jharkhand Minor

Mineral Concession Rules, 2004 during the course of Inspections carried out which has been summarized in tabular form as follows:-

Sl no	Letter No./ Date	Tnana /CO	Name/Address of accused	Details of Vehicle	Min eral	Qty. in cuft	Amount of Fine	GRN No/ Date
1	128 29.02. 2024	CO Gawan	Amit Kumar Saw S/o Gopal Saw At Gumgi Tisri Giridih	Tractor JH 10CQ 1512	SAND	100	1000	2401049881 07Mar.2024
2	128 29.02. 2024	CO Gawan	Pintu KumarYadav S/o Gopal Saw At Gumgi Tisri Giridih	Tractor BR 52- 8847	SAND	100	1000	2401179114 15Mar 2024
3	222 16.04. 2024	CO Gawan	Suresh Ravidas s/oKishunRavidas At Tisri,Giridih	Tractor JH 11AQ 6175	SAND	100	1000	2401986341 07May 2024
4	275 06.05. 2024	CO Gawan	Arvind Kr.Yadav S/oMathura Yadav At Kanki Tisri Giridih	Tractor JH 11AA 6366	SAND	100	1000	2402026607 09May 2024
5	313 24.05. 2024	CO Gawan	Amrit Yadav S/o Yugal Yadav At Majhney Gawan	Tractor JH 21IJ 9441	SAND	100	1000	2402421377 06June2024
6	313 29.02. 2024	CO Gawan	Pramod Kumar s/o Dasrath Pd.Yadav At Cherwa, Gawan	Tractor JH 11AB 5392	SAND	100	60000	2402421463 06June2024
7	345 14.06. 2024	CO Gawan	Dinesh Pd SahS/o Jogeshwar Pd.Saw At Kanki,Tisri	Tractor JH 11AA 1696	SAND	100	1000	2402683391 22June2024
8	347 15.06. 2024	CO Gawan	Arvind Kr.Yadav S/o MathuraYadav At Kanki,Tisri	Tractor JH 11AA 1696	SAND	100	1000	2402781939 27June2024
9	347 15.06. 2024	CO Gawan	Baliram ManziS/o Sannu Ram Manzi At Bermo,Bokaro	Tractor JH 10AS 8356	SAND	100	1000	2402782244 27June2024
10	347 15.06. 2024	CO Gawan	Bisheshwar Modi S/o Sokhi Modi At Cherwan,Gawan	Tractor JH 11AN 7853	SAND	100	1000	2402782335 27June2024
11	347 15.06. 2024	CO Gawan	Sanjit Pd.Yadav S/o Dasso Yadav At-Serwa Gawan	Tractor JH 11U 1765	SAND	100	1000	2402816909 29June2024
				Total	-	**1100**	**160000**	

FIR DETAILS:

NOTARY RANCHI

1.	1492	Gawan P.S	Owner, Driver & Others	**Tractor Eng.No. S325N87504**	**Sand**	**100**	**FIR by MI**	Case No.100/24 24Sept.24

Summary of Action taken against illegal mining, transportation and storage of sand during the period 2023 to 2024-25:-

Sl. No.	**Period/ Year**	**Total No. of Vehicles involved**	**No. of FIRs Lodged**	**Fine Realized**
1.	2023-24	199	**46**	Rs.8,40,400.00
2.	2024-25	135	**11**	Rs.19,31,500.00
	Total	**334**	57	**Rs.37,71,900.00**

Photocopy of letter No. 900 dated 09/10/2024 of District Mining Officer, Giridih is annexed and marked as **Annexure - B.**

8. That, it is humbly stated and submitted that the Report mentions that in the meeting of District Task Force regarding the instances of illegal mining and transportation, the Deputy Commissioner directed the Circle Officer and Officer in-charge of Police Station of the area to conduct frequent surprise inspections time to time and keep vigilance over the area within their jurisdiction. As a result of continuous actions total 334 no. of vehicles were

MITHILESH NARAYAN JHA NOTARY RANCHI Reg. No.- A/AB 22/89 Ranchi (Jharkhand) India

seized, 57 nos. of FIR were lodged and fine amounting to Rs. 37.71 Lakhs were realized during the period 2023 to 2024-25.

9. That it is humbly stated and submitted that the Hon'ble Court may be pleased to accept the action taken Report submitted by District Mining Officer, Giridih and/or pass order as the Hon'ble Tribunal may deem fit and proper for adjudication of the matter.

10. That the answering respondent craves leave of this Hon'ble Tribunal to file further Affidavit if required or directed by the Tribunal.

11. That, this Affidavit is filed bonafide and in the interest of justice.

12. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Kumar Manibhushan

DEPONENT

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.-
JAB 22/39

VERIFICATION:

Verified at Ranchi on this the day of 18 October, 2024 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Kumar Manibhushan

DEPONENT

Authorised under Notaries Act 1952 & Notaries Rules 1956 by Govt. of Jharkhand, Ranchi (India)

Ref No. 377 Date 18 OCT 2024

NOTARY RANCHI 18/10/2024

MITHILESH NARAYAN JHA NOTARY RANCHI

झारखण्ड
JSPCB
JHARKHAND STATE POLLUTION CONTROL BOARD
TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

(10) Annexure-'A'

By Email

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No. B-1205

Ranchi, Dated 16/05/2024

From,

Kumar Manibhushan,
Environmental Engineer.

To,

The Deputy Commissioner – Cum –
Chairman, District Task Force (Mining),
Giridih.

The District Mining Officer – Cum –
Member Secretary, District Task Force (Mining),
Giridih.

Sub: - Action Taken Report against the illegal sand mining in light of the order dated 07/05/2024 of the Hon'ble NGT, Principal Bench in O. A. No. 502/2024 in News item titled "गिरिडीह सकरी नदी से हर रोज होता है बालू का अवैध उठाव, छापे मारी के दौरान दो ट्रेक्टर जब्त" appearing in News Wing dated 29.02.2024 – Regarding.

Sir,

With reference to the above noted subject, I am directed to inform that the Hon'ble NGT, Principal Bench in its order dated 07/05/2024 in O. A. No. 502/2024 in News item titled "गिरिडीह सकरी नदी से हर रोज होता है बालू का अवैध उठाव, छापे मारी के दौरान दो ट्रेक्टर जब्त" appearing in News Wing dated 29.02.2024 (copy enclosed) has suo moto taken up the matter for hearing. The relevant portion of which is as follows: -

"1. This original application is registered suo motu on the basis of the news item titled " गिरिडीह सकरी नदी से हर रोज होता है बालू का अवैध उठाव, छापे मारी के दौरान दो ट्रेक्टर जब्त" appearing in 'News Wing dated' 29.02.2024.

2. The news item relates to alleged illegal sand mining in Giridih District of Jharkhand. As per the news item, the local administration has taken action against illegal sand extraction at Village Prakhand and has committed raid in the vicinity of the Gawan sakari river. At the time of raid, the tractors engaged in illegal loading of sand had tried to escape but they were caught. The news item reveals that everyday hundreds of tractors load illegally extracted sand in an area near the Gawan Police Station and sale it in the other parts, as a result of which the ecology of the river is adversely affected.

O/C

3. The news item raises substantial issue relating to compliance of the environmental norms.

5. If the illegal sand mining is being done in Gawan Sakari river then the Jharkhand State Pollution Control Board (JSPCB) is required to trace out the persons responsible for the same and take appropriate action for imposition of environmental compensation.

6. Hence, we dispose of the OA directing the Member Secretary, JSPCB to take appropriate action in terms of the observations made above and file action taken report before the Registrar of the Eastern Zonal Bench of the Tribunal. If found necessary, the matter will be listed for consideration before the Bench. Let the original record of the OA be transferred to the Eastern Zonal Bench of the Tribunal."

In view of the above, it is, hereby directed to submit the detailed Action Taken Report w.r.t. the News item titled "गिरिडीह सकरी नदी से हर रोज होता है बालू का अवैध उठाव, छापे मारी के दौरान

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.-
A/AB 22/89
RMB/717

दो ट्रेक्टर जब्त" appearing in News Wing dated 29.02.2024 to the Board's Headquarters on or before 26/05/2024 so that the report may be filed within time.

Encl: As above

Yours Sincerely
Sd/-
(Kumar Manibhushan)
Environmental Engineer

Memo No...B.-1205

Ranchi, Dated..16/05/2024

Copy to: The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Hazaribagh for information and it is directed to follow up with the District Task Force (Mining), Hazaribagh and get the report within the given time.

16/05/2024

(Kumar Manibhushan)
Environmental Engineer

NOTARY RANCHI KMB/1 Reg. No.- AAB 22/89

Item No. 04 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 502/2024

News item titled "गिरिडीह सकरी नदी से हर रोज होता है बालू का अवैध उठाव, छापे मारी के दौरान दो ट्रेक्टर जब्त" appearing in News Wing dated 29.02.2024

Date of hearing: 07.05.2024

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondent: Mr. Kumar Anurag Singh & Mr. Dev Aaryan, Advs. for JSPCB (Through VC)

ORDER

1. This original application is registered *suo motu* on the basis of the news item titled "गिरिडीह सकरी नदी से हर रोज होता है बालू का अवैध उठाव, छापे मारी के दौरान दो ट्रेक्टर जब्त" appearing in 'News Wing dated' 29.02.2024.

2. The news item relates to alleged illegal sand mining in Giridih District of Jharkhand. As per the news item, the local administration has taken action against illegal sand extraction at Village Prakhand and has committed raid in the vicinity of the Gawan sakari river. At the time of raid, the tractors engaged in illegal loading of sand had tried to escape but they were caught. The news item reveals that everyday hundreds of tractors load illegally extracted sand in an area near the Gawan Police Station and sale it in the other parts, as a result of which the ecology of the river is adversely affected.

3. The news item raises substantial issue relating to compliance of the environmental norms.

VITHILESH KARMAKAR JHA
NOTARY
RANCHI

(7)

4. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of *"Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.*

5. If the illegal sand mining is being done in Gawan Sakari river then the Jharkhand State Pollution Control Board (JSPCB) is required to trace out the persons responsible for the same and take appropriate action for imposition of environmental compensation.

6. Hence, we dispose of the OA directing the Member Secretary, JSPCB to take appropriate action in terms of the observations made above and file action taken report before the Registrar of the Eastern Zonal Bench of the Tribunal. If found necessary, the matter will be listed for consideration before the Bench. Let the original record of the OA be transferred to the Eastern Zonal Bench of the Tribunal.

7. A copy of this order be forwarded to the Member Secretary, JSPCB by e-mail for compliance.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

May 07, 2024
Original Application No. 502/2024
DV

(6)

Giridih

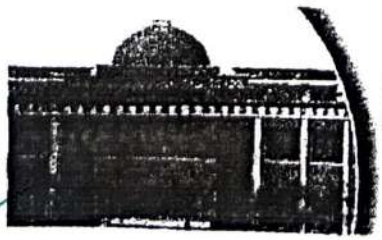
गिरिडीह: सकरी नदी से हर रोज होता है बालू का अवैध उठाव, छापेमारी के दौरान दो ट्रैक्टर जब्त

News Wing 29/02/2024

JOIN our WhatsApp Channel
Tap to JOIN

Giridih: गिरिडीह टास्कफोर्स की बैठक होने के बाद गुरुवार को गावां प्रखंड में अवैध बालू के उठाव के खिलाफ गावां प्रशासन ने कड़ा रुख अख्तियार करते हुए कार्रवाई शुरू कर दी है. गावां अंचलाधिकारी अविनाश रंजन के नेतृत्व में पुलिस बल के साथ अवैध बालू उठाव के खिलाफ गावां सकरी नदी में छापेमारी अभियान चलाया गया. सीओ के नेतृत्व में गांवा पुलिस जैसे ही छापेमारी करने के लिए सकरी नदी पहुंचे तो नदी से बालू उठाव कर रहे ट्रैक्टर चालक बालू लोड ट्रैक्टर को लेकर इधर उधर भागने लगे. इस दौरान पुलिस जवानों ने दो ट्रैक्टर को खदेड़कर चालक के साथ पकड़ लिया. हालांकि अन्य ट्रैक्टर चालक वाहन को लेकर भागने में सफल रहे. गावां थाना के आस-पास बहने वाली नदियों से प्रतिदिन सैकड़ों ट्रैक्टर से अवैध बालू का उठाव कर अन्य प्रखंडों में बेचा जा रहा है. नदी से लगातार बालू उठाव होने से नदी की संरचना भी खराब हो रही है. मामले में सीओ अविनाश रंजन ने कहा कि अवैध बालू उठाव को लेकर लगातार शिकायत मिल रही थी, जिसके आधार पर आज कार्रवाई की गई है. कहा कि किसी भी सूरत पर सकरी नदी से अवैध बालू का उठाव नहीं होने दिया जायेगा.

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.-
A/AD 22/89
Appt.
(Jhand) India



SALUJA GOLD INTERNATIONAL SCHOOL
Shaping Futures
ADMISSIONS OPEN

SESSION 2023-25
NH-114A, Motileda, Giridih, Jharkhand

इसे भी पढ़ें: झारखंड कैबिनेट में 40 प्रस्ताव पारित, टाना भगतों के परिवारों को 200 यूनिट मासिक निशुल्क बिजली, राज्य कर्मियों की पेंशन योजना में संशोधन

जिला खनन कार्यालय, गिरिडीह।

Annexure-'B'

Email :- dmo-giridih@jharkhandmail.gov.in

पत्रांक 900 /एम0, दिनांक 09-10-2024

प्रेषक,

जिला खनन पदाधिकारी,
गिरिडीह।

सेवा में,

श्री कुमार मनीभूषण
पर्यावरण अभियंता,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद
धुर्वा राँची।

विषय :- **Action Taken Report Against the illegal sand mining in light of the order dated 27/08/2024 of the Hon'ble NGT, Principal Bench in O.A.No. 502/2024(Original Application No. 101/2024/EZ) in News item titled "गिरिडीह सकरी नदी से हर रोज होता है बालू का अवैध उठाव, छापेमारी के दौरान दो ट्रैक्टर जब्त' appearing in News Wing dated 29-02-2024 ,Regarding.**

प्रसंग :– आपके पत्रांक B -1205/ राँची दिनांक 16.05.2024, सुनवाई तिथि 27.08.2024 O.A.No. 502/2024/PB एवं इस कार्यालय के पत्रांक 479/एम0, दिनांक 24.05.2024

महाशय,

उपर्युक्त विषयक प्रसांगिक पत्र के संदर्भ में माननीय National Green Tribunal, Principal Bench, New Delhi के पारित आदेश दिनांक 07.05.2024 एवं National Green Tribunal, Eastern Zone Bench, Kolkata के पारित आदेश दिनांक 27.08.2024 में वर्णित मामला "गिरिडीह सकरी नदी से हर रोज होता है बालू का अवैध उठाव, छापेमारी के दौरान दो ट्रैक्टर जब्त" के आलोक में कहना है कि जिलान्तर्गत गावां अंचल में अवस्थित सकरी नदी से अवैध बालू उत्खनन एवं परिवहन की रोकथाम हेतू किये गये निरिक्षण के क्रम में दिनांक 29.02.2024 को जब्त किये गये दो ट्रैक्टर संख्या JH01CQ1512 एवं BR528847 के विरूद्ध कार्रवाई करते हुये झारखण्ड लघु खनिज समनुदान नियमावली 2004 के नियम 54 के तहत नियमानुसार कुल 20,000.00रू0 जुर्माना राशि वसुली की गई है। (ई–चालान की प्रति संलग्न)

उल्लेखनीय है कि बालू के अवैध उत्खनन एवं परिवहन के संबंध में टास्क फोर्स की बैठक में अंचलाधिकारी एवं थाना प्रभारी को अपने–अपने क्षेत्र अन्तर्गत समय–समय पर उक्त क्षेत्र का औचक निरीक्षण एवं निगरानी रखने हेतु उपायुक्त महोदय द्वारा निदेशित किया गया है। औचक निरीक्षण के क्रम में पुनः गावां अंचल में अवस्थित सकरी नदी से अवैध बालू उत्खनन एवं परिवहन करने के क्रम में दिनांक

NOTARY RANCHI

Scanned with OKEN Scanner

16.04.2024 से 30.09.2024 तक कुल 11 वाहनों को जब्त कर, झारखण्ड लघु खनिज समनुदान नियमावली 2004 के नियम 54 के तहत कुल 1,40,000.00 रू0 जुर्माना राशि की वसुली गई है, तथा 01 वाहन पर बालू के अवैध परिवहन के मामले में गांवां थानान्तर्गत 100/2024 दिनांक 24.09.2024 द्वारा प्राथमिकी दर्ज कराई गई है। (विवरणी संलग्न)

साथ ही यह भी उल्लेखनीय है कि बालू के अवैध उत्खनन/परिवहन एवं भण्डारण की रोकथाम हेतू उपायुक्त महोदय की अध्यक्षता में जिला खनन टास्क फोर्स की बैठक कर सतत कार्रवाई की जा रही है। वित्तीय वर्ष 2023–24 एवं 2024–25 में माह सितम्बर 2024 तक जिलान्तर्गत कुल 334 वाहनों को जब्त किया गया। झारखण्ड लघु खनिज समनुदान नियमावली 2004 के नियमानुसार 205 वाहनों से कुल 37.71 लाख रू0 जुर्माना वसुली एवं 129 वाहनों पर संबंधित थानान्तर्गत में कुल 57 प्राथमिकी दर्ज कराई गई है।

सादर सूचनार्थ एवं अग्रेतर कार्रवाई हेतू प्रेषित।

अनुलग्नक :– यथोक्त।

विश्वासभाजन

09.X.24

जिला खनन पदाधिकारी
गिरिडीह।

ज्ञापांक 900 /एम0 दिनांक 09-10-2024

प्रतिलिपि :– उपायुक्त–सह–जिला दण्डाधिकारी, गिरिडीह को सादर सूचनार्थ प्रेषित।

9.X.24

जिला खनन पदाधिकारी
गिरिडीह।

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.-
A/AB 22/89
Ranchi (Jharkhand) India

Scanned with OKEN Scanner

District Mining Office, Giridih

illegal Sand Report of Gawan Block

Block - Ganwan

Sl No	Date	Letter No.	Thana/ CO	Name	Address	Vehicle Type	Vehicle Details	Minerals	Qnty in Cft	Amount	GRN No.	Date
1	29.02.24	128	CO GAWAN	AMIT KUMAR SAW	So Gopi saw, At Gumgi Tisri, Giridih	Tractor	JH10CQ1512	SAND	100	10000	2401049881	07-Mar-24
2	29.02.24	128	CO GAWAN	PINTU KUMAR YADAV	So Rajendra Prasad, At Nakatpura, Nalada Bihar	Tractor	BR528847	SAND	100	10000	2401179114	15-Mar-24
3	16.04.24	222	CO GAWAN	SURESH RAVIDAS	So Kishun Ravidas At Tisri, Giridih	Tractor	JH11AQ6175	SAND	100	10000	2401986341	07-May-24
4	06.05.24	275	CO GAWAN	ARVIND KUMAR YADAV	SO MATHURA YADAV AT KAKNI TISRI GIRIDIH	Tractor	JH11AA6366	SAND	100	10000	2402026607	09-May-24
5	24.05.24	313	CO GAWAN	AMRIT YADAV	S/O-YUGAL YADAV, AT-MAJHNEY GAWAN	Tractor	JH211J9441	SAND	100	10000	2402421377	06-Jun-24
6	24.05.24	313	CO GAWAN	PRAMOD KUMAR	S/O-DASHARH PD YADAV, AT-CHERWA, PS-GAWAN	Tractor	JH11AB5392	SAND	100	10000	2402421463	06-Jun-24
7	14.06.24	345	CO GAWAN	DINESH PRASAD SAH	S/O-JAGESHWAR PD SAW, AT-TISRI, PS-TISRI	Tractor	JH11X9708	SAND	100	60000	2402683391	22-Jun-24
8	15.06.24	347	CO GAWAN	ARVIND KUMAR YADAV	S/O-MATHURA YADAV,AT-KAKNI, TISRI	Tractor/ Traller	JH11AA1696	SAND	100	10000	2402781939	27-Jun-24
9	15.06.24	347	CO GAWAN	BALIRAM MANZI	S/O-SANNU RAM MANZI,GHATYARI,BERMO,BOKARO	Tractor/ Traller	JH10AS8356	SAND	100	10000	2402782244	27-Jun-24
10	15.06.24	347	CO GAWAN	BISHESHWAR MODI	S/O-SOKHI MODI, AT-CHERWAN, GAWAN	Tractor/ Traller	JH11AN7853	SAND	100	10000	2402782335	27-Jun-24
11	15.06.24	347	CO GAWAN	SANJIT PRASAD YADAV	S/O-DASSO YADAV,SERWA, PS-GAWAN	Tractor/ Traller	JH11U1765	SAND	100	10000	2402816909	29-Jun-24
								Total	1100	160000		

F.I.R DETAIL -

1	02.09.24	1492	PS GAWAN	Owner, Driver and others	ENG. NO. S325N87504	Tractor	CHE. 9333713135488	SAND	100	FIR BY MI	CASE NO. 100/24	24-Sep-24

37

Scanned with OKEN Scanner

जिला खनन कार्यालय: गिरिडीह

अवैध खनन, परिवहन एवं भण्डारण के मामले में कृत कार्रवाई से संबंधित विवरणी।

दिनांक 01.04.2023 से 31.03.2024 तक (2023–24)

क्र0.	खनिज	कुल संलिप्त वाहनो की संख्या	प्राथमिकी		जुर्माना	
			संलिप्त वाहन	दर्ज प्राथमिकी	संलिप्त वाहन	राशि
1	बालू	199	107	46	92	1840400.00
	कुल	199	107	46	92	1840400.00

दिनांक 01.04.2024 से 30.09.2024 तक (2024–25)

क्र0.	खनिज	कुल संलिप्त वाहनो की संख्या	प्राथमिकी		जुर्माना	
			संलिप्त वाहन	दर्ज प्राथमिकी	संलिप्त वाहन	राशि
1	बालू	135	22	11	113	1931500.00
	कुल	135	22	11	113	1931500.00

(2023–24, 2024.25)

क्र0.	अवधि	कुल संलिप्त वाहनो की संख्या	प्राथमिकी		जुर्माना	
			संलिप्त वाहन	दर्ज प्राथमिकी	संलिप्त वाहन	राशि
1	01.04.2023 से 30.09.2024	334	129	57	205	3771900.00

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.-
AAB 22/89

Scanned with OKEN Scanner

जिला खनन कार्यालय, गिरिडीह

ई–मेल :– dmo-giridih@jharkhandmail.gov.in

पत्रांक 479 / एम0 दिनांक 24.05.24

प्रेषक

जिला खनन पदाधिकारी,
गिरिडीह।

सेवा में

श्री कुमार मनीभूषण
पर्यावरण अभियंता,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद
धुर्वा राँची।

विषय :– **Action Taken Report Against the illegal sand mining in light of the order dated 07/05/2024 of the Hon'ble NGT, Principal Bench in O.A.No. 502/2024 in News item titled " गिरिडीह सकरी नदी से हर रोज होता है बालू का अवैध उठाव, छापे मारी के दौरान दो ट्रैक्टर जब्त" appearing in News Wing dated 2902-2024 – Regarding.**

प्रसंग :– आपके पत्रांक B-1205/ राँची दिनांक 16.05.2024

महाशय,

उपर्युक्त विषयक एवं प्रसांगिक पत्र के संदर्भ में माननीय National Green Tribunal, Principal Bench, New Delhi के पारित आदेश दिनांक 07.05.2024 के आलोक में गिरिडीह जिलान्तर्गत गावां अंचल में अवस्थित सकरी नदी से अवैध बालू उत्खनन एवं परिवहन करने के क्रम में दिनांक 29.02.2024 को जब्त किये गये वाहन संख्या JH01CQ1512 एवं BR528847 के विरूद्ध झारखण्ड लघु खनिज समनुदान नियमावली 2004 के नियम 54 के तहत नियमानुसार कुल 20,000.00 रू0 जुर्माना के रूप में वसुली की गई है। उक्त जुर्माना की चालान की प्रति अवलोकनार्थ संलग्न की जा रही है।

बालू के अवैध उत्खनन एवं परिवहन के संबंध में टास्क फोर्स की बैठक में सभी सदस्यों के साथ सभी अंचलाधिकारी एवं थाना प्रभारी को अपने–अपने क्षेत्र अन्तर्गत समय–समय पर उक्त क्षेत्र का औचक निरीक्षण एवं निगरानी रखने हेतु उपायुक्त महोदय द्वारा निदेशित किया गया है। प्राप्त निदेश के आलोक में औचक निरीक्षण के क्रम में पुनः गावां अंचल में अवस्थित सकरी नदी से अवैध बालू उत्खनन एवं परिवहन करने के क्रम में दिनांक 16.04.2024 एवं 06.05.2024 को 02 वाहनों को जब्त कर वाहन संख्या JH11AQ6175 एवं JH11AA6366 के विरूद्ध झारखण्ड लघु खनिज समनुदान नियमावली 2004 के नियम 54 के तहत नियमानुसार कुल 20,000.00 रू0 जुर्माना राशि की वसुली गई है। (संबंधित विस्तृत विवरणी संलग्न)

उक्त के आलावे गिरिडीह जिलान्तर्गत अवैध बालू उत्खनन/परिवहन एवं भण्डारण के विरूद्ध वित्तीय वर्ष 2023–24 एवं 2024–25 में अबतक कुल 232 वाहनों को जब्त किया गया जिसमें से 108 वाहनों के मालिकों/चालकों एवं अवैध खनन/भण्डारणकर्त्ता पर संबंधित थाना में कुल 47 प्राथमिकी दर्ज की गई है तथा 124 वाहनों के मालिकों एवं अवैध भण्डारणकर्त्ता से झारखण्ड लघु खनिज समनुदान नियमावली 2004 के तहत जुर्माना राशि कुल 21.72 लाख रू0 की वसुली की गई है तथा अवैध खनन/परिवहन एवं भण्डारण के विरूद्ध प्रतिमाह उपायुक्त महोदय की अध्यक्षता में जिला टास्क फोर्स की बैठक कर प्राप्त शिकायत के आलोक में टास्क फोर्स द्वारा कारवाई की जा रही है।

सादर सूचनार्थ एवं आवश्यक कारवाई हेतु प्रेषित।

अनुलग्नक :– यथोक्त।

विश्वासभाजन
24.05.24
जिला खनन पदाधिकारी
गिरिडीह।

ज्ञापांक 479 /एम0 दिनांक 24.05.24

प्रतिलिपि :– उपायुक्त महोदय, गिरिडीह को सादर सूचनार्थ प्रेषित।

24.05.24
जिला खनन पदाधिकारी
गिरिडीह।

MAHESH NARAYAN JHA
NOTARY
RANCHI
Reg. No.-
A/AB 22/89
Ranchi (Jharkhand) India

Scanned with OKEN Scanner